

their grievances against the management during the 2nd/3rd week of April 1987;

(b) if so, what are the reasons of their protest;

(c) whether the Vayudoot Pilots Association have sent a charter of demands;

(d) if so, the details thereof; and

(e) the action contemplated by Government on the demands?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) and (b) The management of Vayudoot received reports of some pilots wearing black badges, on the 14th of April, 1987 at Delhi, Bombay and Madras, the reasons for which were not communicated to the management;

(c) to (e) Since there is no recognised Vayudoot Pilots Association, the question of submission of demands by such Association and action on them does not arise.

Guideline to make Ambitious Programmes for Women's Welfare

1209. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has given any guidelines to the State Governments to prepare ambitious programmes for welfare of women; and

(b) if so, what are the details in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) No, Sir.

(b) Question does not arise.

Accidents involving Air India I Aircraft

1210. SHRI DIPEN GHOSH: Will the Minister of CIVIL AVIATION be pleased to state.

(a) the number of accidents which took place in Air India aircraft in India and abroad during the last two years with the reasons in each case; and

(b) the measures taken to minimise such accidents?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) There was only one accident to Air India aircraft which occurred when Boeing 747 Kanishka' VT-EFO crashed off the Irish coast on 23rd June, 1985. A Court of Enquiry headed by Justice B.N Kirpal investigated into the accident and came to conclusion that the accident was caused by explosion due to bomb blast in the forward cargo-hold area.

(b) Action has been initiated to implement the recommendations made by the Court.

Discrimination in mis-carriage maternity benefit to the female employees in AIIMS

1211. SHRI RAMNARAYAN GOSWAMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

(a) Whether it is a fact that the women employees, including nurses, of All India Institute of Medical Sciences, New Delhi, are being discriminated against in respect of maternity benefits in cases of miscarriage, compared to other hospitals in the capital like Ram Manohar Lohia Hospital; if so, what are the reasons therefor;

(b) if not, what benefit is given to the women employees of AIIMS at the time of miscarriage; and how it compares with that given to employees of other hospitals; and

(c) whether section-9 of Maternity Benefit Act is being implemented in respect thereof; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE); (a) and (b) All benefits in accordance with the Central Government orders/instructions issued from time to time are given to the women employees including nurses at the All India Institute of Medical Sciences. The maternity benefits granted to women employees including nurses in AIIMS & other Central Government Hospitals in Delhi are leave for a period not exceeding 6 weeks provided the application of leave is supported by a medical certificate.

(c) The AIIMS has informed that section 9 of the Maternity Benefit Act, 1961 read with Rule 43(2) of the CCS (Leave) Rules, 1972 are being implemented at the Institute.

Storing of sirtithondanayanar Idol

1212. SHRI MOSTAFA BIN QUASEM;
DR. R. K. PODDAR: SHRI K.
MOHANAN-SHRI NIRMAL
CHATTERJEE;

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Siruthondanayanar, the Bronze idol was unearthed by the Archaeological Survey of India from Thanjavur district while renovating the old and dilapidated Airavalleswarar temple, Darasuram; and

(b) if so, whether exactly now the said rare idol is being stored and what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI); (a) and (b) Yes, Sir. The brtwtli* idol of Siruthondanayanar

unearthed by the Archaeological Survey of India during the scientific clearance in the enclosure of the Air-avatheswara temple at Darasuram, Distt. Thanjavur, Tamil Nadu is at present on temporary display in the National Museum, New Delhi as a part of the exhibition titled "Archaeological Discoveries of the Decade".

Appropriation, of rare idols

1213. SHRI SUKOMAL SEN. Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have any authority to appropriate rare idols unearthed by the Archaeological Survey of India or any such agencies, or by private efforts, thereby depriving the local area of its past heritage; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI); (a) and (b) As per provisions of Section 19 of the Antiquities and Art Treasures Act, 1972, the Central Government has been vested with the power to compulsorily acquire antiquities and art treasures, if it is of the opinion that it is desirable to preserve any antiquity or art treasure in a public place and that Government may make an Order for the compulsory acquisition of such antiquities or art treasures. As regards the antiquities unearthed by the Archaeological Survey of India, being a Central Government Agency, they become Central Government Property.

However, the Central Government has made adequate provision to control the movement of antiquities under Sections 25 and 26 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 to preserve the cultural Heritage of the locality to which it belongs.